

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.2538/2013

Wednesday, this the 6th day of February 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shri G D Panigrahi
10/150, Lodhi Colony,
New Delhi

..Applicant
(Mr. Padma Kumar S, Advocate)

Versus

1. Secretary, Department of Industrial Policy
& Promotion, Ministry of Commerce and
Industry, Govt. of India,
Udyog Bhawan, New Delhi

2. Director (Estt.), Department of Industrial Policy
& Promotion, Ministry of Commerce and
Industry, Govt. of India,
Udyog Bhawan, New Delhi

..Respondents
(Mr. Rajesh Katyal, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

Learned counsel for applicant submits that he has been instructed by the applicant to withdraw the O.A. with liberty to file a fresh one to work out his remedies. There is no serious objection from the respondents.

2. We, therefore, accord the permission and dismiss the O.A. as withdrawn, leaving it open to the applicant to work out his remedies.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

February 6, 2019
/sunil/